

**LOK SABHA DEBATES**  
**(English Version)**



**Twelfth Session**  
**(Sixteenth Lok Sabha)**

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

**EDITORIAL BOARD**

Utpal Kumar Singh  
**Secretary-General**  
**Lok Sabha**

Mamta Kemwal  
**Joint Secretary**

Amar Singh  
**Director**

Meenakshi Rawat  
**Joint Director**

Devendra Kumar Sharma  
**Deputy Director**

© 2017 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

---

**This English Version has been translated with the help of AI based software application and reasonable efforts have been made to provide an accurate translation. However, if any questions arise related to the accuracy of the translated text, Original English proceedings included in English Version will be treated as authoritative and not the English translation of the speeches made in Hindi and other languages included in it. For complete authoritative version please see Original Version of Lok Sabha Debates.**

## CONTENTS

**Sixteenth Series, Vol. XXV, Twelfth Session, 2017/1939 (Saka)  
No. 7, Tuesday, July 25, 2017/ Shravana 3, 1939 (Saka)**

<u>SUBJECT</u>	<u>PAGES</u>
 <b>ORAL ANSWER TO QUESTION</b>	
*Starred Question No. 121	13
 <b>WRITTEN ANSWERS TO QUESTIONS</b>	
Starred Question Nos. 122 to 126, 128 to 140	14
Unstarred Question Nos. 1381 to 1469, 1471 to 1591 and 1593 to 1610	

---

\* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

**ANNOUNCEMENT BY THE SPEAKER** 15**PAPERS LAID ON THE TABLE** 16-30**MATTERS UNDER RULE 377** 31-54

- (i) Need to establish a Kendriya Vidyalaya in Gadchiroli, Maharashtra

Shri Ashok Mahadeorao Nete 32

- (ii) Need to check the quality of electrification work in villages in Hardoi district, Uttar Pradesh

Shri Anshul Verma 33

- (iii) Need to focus on research and production of coarse grains and bring them under Public Distribution System

Shri Rattan Lal Kataria 34-35

- (iv) Need to make salary and emoluments of armed forces of the country income tax-free

Shri Rodmal Nagar 36

- (v) Need to construct over-bridge instead of under-construction under-bridge at Dabhaura Railway Station, Rewa district, Madhya Pradesh

Shri Janardan Mishra 37

- (vi) Need to expedite repair of stretch of National Highway No. 75 passing through Nagar Untari in Jharkhand

Shri Vishnu Dayal Ram 38

- (vii) Need to accord approval to the proposal of Government of Gujarat for underground power cable network project in the State

Shrimati Jayshreeben Patel 39

- (viii) Need for increase in the number of beds in the hospital at Adityapur in Jamshedpur Parliamentary Constituency of Jharkhand

Shri Bidyut Baran Mahato 40

- (ix) Need to permit development works in areas around Defence properties in Mumbai and other parts of the country

Dr. Kirit Somaiya 41

- (x) Need for a Flash Flood Management Policy for North East

Dr. Thokchom Meinya 42

- (xi) Regarding incidents of racial discrimination

Shri Ninong Ering 43-44

- (xii) Need to exempt Tamil Nadu from NEET Examination

Shri M. Udhayakumar 45

- (xiii) Regarding details of discussion between PM of India and president of China at G-20 Summit in Hamburg, Germany

Prof. Saugata Roy

46-47

- (xiv) Need to extend the benefits of Pradhan Mantri Awas Yojana (Gramin) to all the eligible people

Shrimati Pratima Mondal

48

- (xv) Regarding construction of a road-over bridge at Khariar Road in Kalahandi Parliamentary Constituency of Odisha

Shri Arka Keshari Deo

49

- (xvi) Need to monitor the financial health of various Nationalised Banks and take appropriate action to prevent their closure

Shri Shrirang Appa Barne

50

- (xvii) Regarding construction of Post Office buildings at Mosra, Madnoor and Nizambad Mandal Headquarters of Telangana

	Shri Bheemrao B. Patil	51
(xviii)	Regarding Social Economic and Caste Census, 2011	
	Shri E. T. Mohammed Basheer	52
(xix)	Regarding more railway facilities in Northeastern States	
	Shri Radheshyam Biswas	53
(xx)	Need to extend Jaijon-Rahon-Jalandhar train upto Amritsar	
	Shri Prem Singh Chandumajra	54

**PERSONAL EXPLANATION UNDER RULE  
357**

	Shri Jyotiraditya M. Scindia	55-57
--	------------------------------	-------



<b>INDIAN INSTITUTES OF INFORMATION TECHNOLOGY (AMENDMENT) BILL, 2017</b>	58
Motion to Consider	58
Shri Prakash Javadekar	59-72

**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Sumitra Mahajan

**THE DEPUTY SPEAKER**

Dr. M. Thambidurai

**PANEL OF CHAIRPERSONS**

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

**SECRETARY GENERAL**

Shri Anoop Mishra

## LOK SABHA DEBATES

---

---

LOK SABHA

-----

Tuesday, July 25, 2017/ Shravana 3, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

*[English]*

**HON. SPEAKER:** Now, Question Hour. Q. No. 121.

... (*Interruptions*)

**SHRI MALLIKARJUN KHARGE (GULBARGA):** Madam, the ex-Chairman of ISRO has expired. ... (*Interruptions*) Therefore, condolence should be expressed in the House. ... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** Sit down. Please stop for a minute.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, I have received a request for adjournment of Question Hour from Shri Mallikarjun Kharge. The Rules of Procedure have no provision for suspension of Question Hour.

... (*Interruptions*)

*[English]*

**HON. SPEAKER:** Q. No. 121.

... (*Interruptions*)

**HON. SPEAKER:** No, I will not allow it today. I have told you about it.

... (*Interruptions*)

**11.01 hours**

**ORAL ANSWER TO QUESTION**

*[English]*

**HON. SPEAKER:** Now Q. No. 121.

**(Q.121)**

*[Translation]*

**SHRI JANAK RAM:** Hon. Speaker, you have given me the opportunity to ask question first. I would like to thank you for this..... (*Interruptions*)

*[English]*

**HON. SPEAKER:** So, you do not want to run the House. It is okay.

... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** Please sit down. You do not want the House to function. Anyway, I have to adjourn the House.

... (*Interruptions*)

*[English]*

**HON. SPEAKER:** Nothing is going on record like this.

... (*Interruptions*)\*

---

\* Not recorded

**\*WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 122 to 126, 128 to 140

Unstarred Question Nos. 1381 to 1469, 1471 to 1591

and 1593 to 1610

---

**11.04 hours****ANNOUNCEMENT BY THE SPEAKER**

*[Translation]*

**HON. SPEAKER:** Hon Members the newly elected President His Excellency Shri Ramnath Kovindji will take oath as the fourteenth President of the Republic of India at 12.15 hrs. today i.e. 25 July, 2017 in the Central Hall, Parliament House.

In order to enable Hon'ble Members to attend the swearing in ceremony, followed by Guard of Honour in Rashtrapati Bhawan, I adjourn the House to meet again at 15.00 hrs.

*[English]*

The House stands adjourned till Fifteen of the Clock.

**11.05 hours**

*The House then adjourned till Fifteen of the Clock.*

---

**15.00 hours**

*The Lok Sabha reassembled at Fifteen of the Clock.*

(Hon. Speaker *in the Chair*)

**PAPERS LAID ON THE TABLE**

*[Translation]*

**THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN):** Hon. Speaker, I beg to lay on the Table:-

A copy of Notification No. S.O.2040 (E) (Hindi and English versions) published in Gazette of India dated 29th June, 2017, making certain amendments in the Notification No. S.O. 371(E) dated 8th February, 2017 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016

[Placed in Library, See No. LT 7156/16/17]

*[English]*

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR):** On behalf of Shri Radha Mohan Singh, I beg to lay on the Table:-



- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2015-2016.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7157/16/17]

**THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES AND MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN):** I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7158/16/17]

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR):** On behalf of Shri Hansraj Gangaram Ahir, I beg to lay on the Table:-

- (1) A copy of the Andaman and Nicobar Islands (Election Commissioner's Conditions of Service) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.564 (E) in Gazette of India

dated 9<sup>th</sup> June, 2017 under sub-section (2) of Section 185 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994, together with a corrigendum thereto published in Notification No. G.S.R.640 (E) (in Hindi version only) dated 23<sup>rd</sup> June, 2017.

[Placed in Library, See No. LT 7159/16/17]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014:-
- (i) The Andaman and Nicobar Islands Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in Notification No. 232/2016/F.No. 3-131/2014-UD in Andaman and Nicobar Gazette dated 26<sup>th</sup> December, 2016.
  - (ii) The Daman and Diu the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in Notification No. UD/DMN/SVA/68(Part-I)/2016/484 in Official Gazette dated 31<sup>st</sup> August, 2016.
  - (iii) The Dadra and Nagar Haveli the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in Notification No. TPS/107(121)/SVACT-2014/298 in the Dadra and Nagar Haveli Gazette dated 13<sup>th</sup> October, 2016.
  - (iv) The Chandigarh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in

Notification No. 6/1/203-FII (8)-2016/9199 in Chandigarh Administration Gazette dated 7<sup>th</sup> June, 2017.

[Placed in Library, See No. LT 7160/16/17]

*[English]*

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR):** On behalf of Shri Parshottam Rupala, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Ministry of Agriculture and Farmers Welfare for the year 2017-2018.

[Placed in Library, See No. LT 7161/16/17]

- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2015-2016.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2015-2016, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative

Agriculture and Rural Development Banks' Federation Limited,  
Navi Mumbai, for the year 2015-2016.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7162/16/17]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2015-2016.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2015-2016, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2015-2016.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 7163/16/17]

(6) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-

- (i) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2017 published in Notification No. S.O. 1344(E) in Gazette of India dated 28<sup>th</sup> April, 2017.
- (ii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2017 published in Notification No. S.O. 1475(E) in Gazette of India dated 9<sup>th</sup> May, 2017.
- (iii) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2017 published in Notification No. S.O. 2019(E) in Gazette of India dated 27<sup>th</sup> June, 2017.

[Placed in Library, See No. LT 7164/16/17]

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI KIREN RIJJU):** I beg to lay on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968: -

- (i) The Central Industrial Security Force, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.513 (E) in Gazette of India dated 25<sup>th</sup> May, 2017.

- (ii) The Central Industrial Security Force, Assistant Financial Adviser, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.595 (E) in Gazette of India dated 16<sup>th</sup> June, 2017.
- (iii) The Central Industrial Security Force, Security Wing, Assistant Sub-Inspector (Executive) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.511 (E) in Gazette of India dated 25<sup>th</sup> May, 2017.
- (iv) The Central Industrial Security Force Constable (Bandsman-cum-GD) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.508 (E) in Gazette of India dated 25<sup>th</sup> May, 2017.
- (v) The Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.512 (E) in Gazette of India dated 25<sup>th</sup> May, 2017.
- (vi) The Central Industrial Security Force Security Wing (Subordinate Ranks) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.514 (E) in Gazette of India dated 25<sup>th</sup> May, 2017.
- (vii) The Central Industrial Security Force, Security Wing, Constable (Driver) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.509 (E) in Gazette of India dated 25<sup>th</sup> May, 2017.

- (viii) The Central Industrial Security Force, Security Force, Fire Wing, Constable (Driver-cum-pump operator) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.510 (E) in Gazette of India dated 25<sup>th</sup> May, 2017.

[Placed in Library, See No. LT 7165/16/17]

- (2) A copy of the Notification No. S.O.1988 (E) (Hindi and English versions) published in Gazette of India dated 23<sup>rd</sup> June, 2017, appointing the Senior Immigration Officer, Bureau of Immigration, New Mangalore Seaport Immigration Check Post as the “Civil Authority” for the purposes of the said Order for the Seaport Immigration Check Post located at Dakshina Kannad District of Karnataka State with effect from 01.07.2017 issued under Foreigners Order, 1948.

[Placed in Library, See No. LT 7166/16/17]

- (3) A copy each of the following Notifications (Hindi and English versions) under Foreigners Order, 1948 and Rule 3 of the Passport (Entry into India) Rules, 1950:-

- (i) S.O.316 (E) published in Gazette of India dated 1<sup>st</sup> February, 2017, appointing the Chief Immigration Officer, Haridaspur as the “Civil Authority” for the purposes of the Foreigners Order, 1948 for the jurisdiction of the immigration Check Post at Petrapole Railway Station under district of North 24-Parganas in the State of West Bengal with effect from 1<sup>st</sup> February, 2017.



- (ii) S.O.317 (E) published in Gazette of India dated 1<sup>st</sup> February, 2017, designating Petrapole Railway Station under district of North 24-Parganas in the State of West Bengal State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.

[Placed in Library, See No. LT 7167/16/17]

- (4) A copy of the Notification No. G.S.R.586(E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> June, 2017 regarding discontinuance of Embarkation (Departure) Card for Indian Nationals *w.e.f.* 01.07.2017 for the purpose of the Registration of Foreigners Act, 1939 issued under Section 3 of the said Act.

[Placed in Library, See No. LT 7168/16/17]

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND  
MINISTER OF PARLIAMENTARY AFFAIRS (SHRI  
ANANTHKUMAR):** On behalf of Shri Sudarshan Bhagat, I beg to lay on the  
Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7169/16/17]

*[Translation]*

**SHRI JYOTIRADITYA MADHAVRAO SCINDIA (GUNA):** Hon. Speaker, what is this happening? Hon. Minister is not present in the House. ...

*(Interruptions)*

**HON. SPEAKER:** It happens. It takes a long time to arrive from there.

... *(Interruptions)*

**SHRI MALLIKARJUN KHARGE (GULBARGA):** Hon. Speaker, Hon. Minister is not present in the House. What is going on?

*[Translation]*

**HON. SPEAKER:** This is not the case. Some people are in the Rajya Sabha too.

... *(Interruptions)*

**SHRI DIPENDER SINGH HOODA (ROHTAK):** Hon. Speaker, the Minister is not in the House.... *(Interruptions)*

**HON. SPEAKER:** This is not the case. There are many Hon. Ministers. It's not like that

... (*Interruptions*)

[*English*]

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO):** I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding (Hindi and English versions) between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7170/16/17]

- (2) Memorandum of Understanding between the Bharat Heavy Electricals Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7171/16/17]

- (3) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry,

Ministry of Heavy Industry and Public Enterprises, for the year 2017-2018.

[Placed in Library, See No. LT 7172/16/17]

- (4) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2017-2018. [Placed in Library, See No. LT 7173/16/17]

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR):** On behalf of Shri Vijay Sampla, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jagjivan Ram National Foundation, New Delhi, for the year 2015 alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babu Jagjivan Ram National Foundation, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7174/16/17]

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND  
MINISTER OF PARLIAMENTARY AFFAIRS (SHRI  
ANANTHKUMAR):** On behalf of my colleague, Shri Mansukh L.  
Mandaviya, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the years 2014-2015 and 2015-2016, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7175/16/17]

- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2015-2016, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7176/16/17]

... (*Interruptions*)

**HON. SPEAKER:** Half of the Ministers are in Rajya Sabha.

... (*Interruptions*)

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY):** I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2017-2018.

[Placed in Library, See No. LT 7177/16/17]

---

**15.04 hours****MATTERS UNDER RULE 377\***

*[English]*

**HON. SPEAKER:** Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over the text of the matter at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time.

---

\* Treated as laid on the Table.

**(i) Need to establish a Kendriya Vidyalaya in Gadchiroli, Maharashtra**

*[Translation]*

**SHRI ASHOK MAHADEORAO NETE (GARHCHIROLI-CHIMUR) :**

My Parliamentary Constituency Gadchiroli-Chimur is a tribal dominated area and is currently severely affected by Naxalism. This region is very backward from educational point of view. It also has state and Central Government offices. If a Kendriya Vidyalaya is opened in Gadchiroli, then along with the children of government employees, poor children of local areas will also be able to get education through which they will be able to catch up the mainstream of the nation.

Therefore, I request the Central Government to take necessary steps to open a Kendriya Vidyalaya on priority basis in Gadchiroli-Chimur, Tribal Parliamentary Constituency of Maharashtra State, which is a highly Naxal-affected area and is also extremely backward, so that the children of Naxal-affected areas can get educational facilities.



**(ii) Need to check the quality of electrification work in villages in Hardoi district, Uttar Pradesh**

**DR. ANSHUL VERMA (HARDOI):** I want to bring to the notice of the Hon. Energy Minister that under RGGY, which is currently known as Pandit Deen Dayal Upadhyaya Gram Jyoti Yojana, from the 11th and 12th plan, work is being done in entire Uttar Pradesh including Hardoi district, 4487 works of 12th plan and 1653 works of 11th plan, at a cost of Rs. 295.89 crores, by M/s Nagarjuna Construction Company Limited, Hyderabad, which has completed work in 827 villages, the quality of work done by them raises questions as no work is being done as per the standards. In the inquiry conducted by me and a committee of administrative officers constituted by the District Magistrate, the quality was found to be very poor, and signboards of this ambitious scheme of the Government of India were not found installed in any village.

I request the Hon. Energy Minister to check the quality of work done in Hardoi district and make arrangements for the foundation stone laying and inauguration by public representatives by installing signboards/stone plaques in the villages selected by this scheme of the Government of India. This is my demand from the Hon. Energy Minister that action should be taken against the implementing agency and administrative officers who are not following the standards in their work.

**(iii) Need to focus on research and production of coarse grains and bring them under Public Distribution System**

**SHRI RATTAN LAL KATARIA (AMBALA):** Hon. Prime Minister Shri Narendra Modi has pledged to double the income of farmers in near future and this resolve will be achieved through the second green revolution. During the first Green Revolution, our focus was only on wheat and paddy cultivation. The rest of the traditional crops were marginalised. Now with time, the importance of coarse grains has been understood in the country, this will not only eliminate poverty of the farmers but will also bring revolutionary results in the health of the people of the country. Out of the 17 goals adopted by the United Nations, the third goal is related to health, in which the need for healthy food for the people of the country has been felt. Today various international and national researches are also proving the nutritional value of coarse grains. Cultivation of coarse grains does not harm the environment because these crops require less water, less chemical fertilizers and less pesticides. Millets are a treasure trove of nutrients, like chickpeas, which contain 23 percent protein. Kangni contains 81 percent more nutrients than rice. Sawan contains 840 percent more fat, 350 percent fiber, 1229 percent iron. Bajra (millet) contains 85 percent more phosphorus, while ragi contains 340 percent more calcium.

Therefore, I demand from the Agriculture Minister that coarse grains should also be distributed under the public distribution system. The support

price of coarse grains should also be declared. To increase the production of coarse grains research and development facilities should be established. For cultivation of coarse grains, facilities should be provided at concessional rate. If the government subsidy policy covers the production of coarse grains, then these coarse grains full of high nutrition levels will increase the health index of our country to next level.

**(iv) Need to make salary and emoluments of armed forces of the country income tax-free**

**SHRI RODMAL NAGAR (RAJGARH):** People of various religions, sects, communities, castes and classes live in our country, which includes many classes of businessmen, farmers, labourers, servicemen, workers and common people, who keep agitating for small issues in the name of their needs or struggle for their rights and privileges. By raising the sole slogan "Whatever be the compulsion, our demands must be met", they try to get their demands met by the government and administration.

But there is also a class which, despite being organised, intelligent, powerful, dutiful and dedicated, never raises voice for its rights; that class is the soldiers of our army. The brave soldiers stand firm on the borders to protect Mother India in extreme weather and adverse conditions, be it minus 40 degree temperature or under enemy bullets, so that we can live a safe and happy life.

It is our duty to think about their family and their life. I urge the government to keep the salaries of our soldiers free from income tax ambit, which will send the message that national interest is supreme for us.

**(v) Need to construct over-bridge instead of under-construction under-bridge at Dabhaura Railway Station, Rewa district, Madhya Pradesh**

**SHRI JANARDAN MISHRA (REWA):** An under bridge is being constructed near Dabora railway station in Rewa district. Keeping in mind the problems faced by people, I request the Central Government to build an over bridge in place of under bridge.

**(vi) Need to expedite repair of stretch of National Highway No. 75  
passing through Nagar Untari in Jharkhand**

**SHRI VISHNU DAYAL RAM (PALAMU):** Due to National Highway 75 under my parliamentary constituency, the condition of the town Untari has become hellish during the rainy season. The construction work of NH-75 from Mudisemar (Vilaspur) to Padwa Turn is being done by Patil Construction for the last seven years. The deadline for the construction was extended several times, but the work has not been completed till now. In the urban area of Nagar Untari, a PCC path has been made on one side and left incomplete on the other side. Even the culvert near Ahipurwa turn has been cut and left as it is for six months in the name of new construction. Not only this, soil has been put on the other side of the PCC this rainy season. As a result, even in light rainfall, it has become difficult to travel on foot or by two-wheeler. There is a constant risk of accidents.

I draw the attention of the Hon. Minister of National Highways towards this problem of the area and request him to take necessary steps to resolve the difficulties of the local people.

**(vii) Need to accord approval to the proposal of Government of Gujarat for underground power cable network project in the state**

**SHRIMATI JAYSHRIBEN PATEL (MEHSANA) :** A meeting was held on 6.05.2017 at the level of Hon. Chief Minister to discuss the modus operandi with regard to implementation and important parameters of the proposed project of conversion of distribution network (overhead high tension and low tension) into underground cable network under all the 8 Municipal Corporations and 159 Municipal Areas of Gujarat State. The objective of this deliberation is to consider the possible benefits arising out of the implementation of the project, such as AT&C (A.T.& C losses) decrease in losses, developing and enhancing beauty, ensuring protection against the electrical accidents of urban areas, through tapping/hooking etc., checking the unauthorized misuse of clean and vast visual areas situated nearby, “in principle” decision on the proposed project, was taken to implement the project.

The file has been submitted for obtaining MOP/Government of India approval on the basis of discussion and deliberation. There has been no communication of approval on this till date.

So I request the Government to immediately approve this underground cable network to reduce electrical accidents.

**(viii) Need for increase in the number of beds in the hospital at  
Adityapur in Jamshedpur Parliamentary Constituency of  
Jharkhand**

*[English]*

**SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR):** Adityapur is a huge industrial area and having more than one lakh seventeen thousand employees. However, there is only one hospital for these employees having bed capacity of 50. For 1,17,000 employees, 50 bed is quite less and most of them are denied treatment because of scarcity of hospital beds. I, therefore, request the Minister to kindly increase number of beds to around 250.



**(ix) Need to permit development works in areas around Defence properties in Mumbai and other parts of the country**

**DR. KIRIT SOMAIYA (MUMBAI NORTH EAST):** Defence Ministry issued clarification and also a list of properties of Mumbai around which development is allowed. The circular issued by the Defence Ministry and the Government of Maharashtra resulted into hurdles for development, redevelopment around the Defence properties in Mumbai and other parts of the country. After receiving several representations, the Defence Ministry issued clarification in 2016-17 and permitted development beyond 10 meters of the Defence properties of Mumbai. Army has released a list of such properties of Mumbai and other places allowing development beyond 10 meters but Navy has been continuing to create hurdles, straightway refusing “No Objection Certificate” without any appropriate logic. Navy which has non-sensitive properties/lands, also has refused to allow development there at par with Army and the clarification issued by the Defence Ministry.

I urge the Government to take immediate remedial measures in this regard.

**(x) Need for a Flash Flood Management Policy for North East**

**DR. THOKCHOM MEINYA (INNER MANIPUR):** In North-eastern States flash floods and landslides leave thousands displaced. This time the death toll has gone to more than four digits. Heavy Monsoon rains, flash floods wreak havoc in Imphal, Guwahati, Mizoram and Arunachal Pradesh. The two life-lines of Manipur i.e., NH No 2 and 37 are completely cut off causing immediate closure of movement of goods and passengers. Encroachment of natural water bodies in the valley areas in the name of development and shallow river beds appears to be some of the reasons for these flash floods. This is high time to have a dedicated Flash Flood Management Policy for the entire North East and Manipur . Hence I urge the Union Government and Ministry of Home Affairs to immediately declare flash floods in NE States as a National Calamity for sanctioning adequate relief funds and formulate a dedicated Flash Flood Management Policy for the entire North East.

**(xi) Regarding incidents of racial discrimination**

**SHRI NINONG ERING (ARUNACHAL EAST):** I would like to apprise the Government of the recent incident of Tailin Lyngdoh, a Meghalaya woman dressed in her traditional Khasi attire being denied entry to Delhi's golf club.

Earlier also there have been similar cases wherein people from South India have been mocked because of their dark skin, minorities being mocked for practicing their traditional customs and beliefs and also people from Northeast have been discriminated against. These are not the only incidents, in fact the issue of discrimination against skin colour and special facial makeup is deep rooted and occasionally these incidents turn violent as was seen in the Bangalore case in which a mob thrashed an African couple and torched their vehicle.

The curious trend with these incidents is that they are mostly against the people from North-eastern states of India being encountered in North Indian states, Delhi being the most notorious (according to MP Bezbaruah report 2014). These incidents of racial splurge can largely be attributed to the fact that even after 70 years of Independence, discrimination is still felt by them. The aloofness of NE from the mainland India has brought about a cultural distance among people as a whole, which in certain circumstances get manifested as racial slurs against each other. Sometimes these exchanges turn violent and in each case disrupting the unique fabric of homogeneous and heterogeneous India.

Hence the solution should not only encompass the removal of alienation of this sort but also should embark upon the larger issue of national integration of the people of India with its amazing diversity.

I, therefore, urge the Government to take further steps with the help of NGOs and private sector and strengthen our preventative system to ensure that these unfortunate incidents do not happen again.

**(xii) Need to exempt Tamil Nadu from NEET Examination**

**SHRI M. UDHAYAKUMAR (DINDIGUL):** The National Eligibility-cum-Entrance Test (NEET) is an Entrance Examination for all students who wish to study any graduate medical course (MBBS/dental course (BDS) or Postgraduate course (MD/MS) in government or private medical colleges in India.

The reasons for objection of Tamil Nadu Government to the NEET are as follows:-

- (1) Ostensibly to make a level playing field for the rural students, who don't have access to Private Coaching Centers?
- (2) Students and Parents are reluctant because of the short period for preparation after the Board Examination, Unfamiliar area of the entrance examination, Cut-off Marks, Minus Marking are sore points.
- (3) Necessary steps have been taken to improve School Education in Tamil Nadu which require some more years to yield its fruits.
- (4) The reforms have been introduced by investing money to improve the infrastructure as well as the teaching methods.

I, therefore, urge the Government to look into the matter sympathetically.

**(xiii) Regarding details of discussion between PM of India and President of China at G-20 Summit in Hamburg, Germany**

**PROF. SAUGATA ROY (DUM DUM):** The India-China standoff in the Doklam plateau enters the third week as the current border crisis started after Indian forces stopped the construction of a road by China in the Doklam region. Road construction is China's way of expanding territory. It has been doing so below Bhutan's claim line in the area for some time, brushing away protests by the tiny country. China is livid because India came to Bhutan's help and refused to allow its "mission creep" to continue further. If allowed to continue uncontested, Chinese action would render the corridor vulnerable, and have serious security implications for India. With this action, China has again upended an understanding between the special representatives. In 2005, India and China had agreed to a formulation on 'settled populations' in the guiding principles for a boundary settlement, but within a year, the Chinese envoy claimed all of Arunachal Pradesh, dismissing the agreement. Chinese officials have ruled out any talks with India until Indian troops "withdraw". China has some boundary differences with almost all 14 neighbours. All of them don't have friendly relations with China. On the other hand, some of the neighbours of China have come closer to India. All the neighbours of China are watching the border standoff with India, if the situation escalates to a war, it would send an alarming signal to others. China can't expect all the neighbours especially, Japan and Vietnam to remain unaffected if it enters into war with India. Further, this may also hamper China's One-Belt-One-Road

(OBOR) initiative, which tops the priority list of President Xi Jinping, who is eyeing the role of global leader for his country. China has stated that Xi Jinping and our Prime Minister will not hold bilateral talks during G-20 Summit at Hamburg in Germany. While sources here maintained that the five- minute

Meeting between PM Narendra Modi and President Xi Jinping in Hamburg went “better than expected”, the Chinese government refused to agree that a meeting took place at all. I would request the government to reveal the details of the discussion between Prime Minister of India & President of China at Hamburg.

**(xiv) Need to extend the benefits of Pradhan Mantri Awas Yojana  
(Gramin) to all the eligible people**

**SHRIMATI PRATIMA MONDAL (JAYANAGAR):** Census (SECC 2011) was conducted in the year 2011 with an object of providing sturdy brick houses to the social and economically backward people after fulfillment of certain specific yardstick. But it is revealed that a noticeable section of socio and economically backward people are still waiting to be benefited under the Pradhan Mantri Awas Yojana (Gramin) scheme specially the family members who were minor during the census & now have become adults & separated from their family.

I would urge the Government to take action/measures for inclusion of those names by conducting further survey.



**(xv) Regarding construction of a road-over bridge at Khariar Road in  
Kalahandi Parliamentary Constituency of Odisha**

**SHRI ARKA KESHARI DEO (KALAHANDI):** The stretch from Shiva Temple to Forest Check gate on National Highway No. 51 at Khariar Road in Nuapada district of my Parliamentary constituency Kalahandi has heavy traffic rush throughout the day. Common people, students and office goers are facing difficulties regularly. Accidents are very common at this place and have claimed many lives. In order to overcome these difficulties, I request the Government to build a ROB on the above mentioned spot at the earliest.

**(xvi) Need to monitor the financial health of various Nationalised Banks and take appropriate action to prevent their closure**

*[Translation]*

**SHRI SHRIRANG APPA BARNE (MAVAL):** As per Reserve Bank of India, there are 9 government banks in the country which are on the verge of closure. At present, the Reserve Bank of India has put IDBI Bank and UCO Bank in prompt corrective action, that is, both of these banks cannot disburse any loan to anyone.

Besides that the Indian Overseas Bank, Bank of Maharashtra, Central Bank of India, Dena Bank, United Bank of India, Corporation Bank and Andhra Bank are soon likely to be put in prompt corrective action. India's GDP is of 144 lakh crore and the loans disbursed by banks are of 70 lakh crore and according to Reserve Bank of India, out of said loan, 13 lakh crore is likely to be drowned and out of this 13 lakh crore, 7 lakh crore is the loan that various banks have disbursed to 10 different companies. This includes Rs 90,000 crore to Bhushan Steel, Rs 58,000 crore to Videocon, Rs 55,000 crore to JP Group, Rs 50,000 crore to Essar Ltd., Rs 38,000 crore to Jindal Group, Rs 19,000 crore to Lenco, Rs 14,000 crore to Punj Lloyd and Rs 14,000 crore to Alcro Stull. If these banks are closed, it will have a very bad effect on their customers and what will happen to the deposited amount of these customers is a matter of concern.

I urge the Government to monitor the condition of these banks and take necessary steps to prevent the closure of these banks.

**(xvii) Regarding construction of Post Office buildings at Mosra, Madnoor and Nizambad Mandal Headquarters of Telangana**

*[English]*

**SHRI BHEEMRAO B. PATIL (ZAHEERABAD):** We as a part of the society are connected to the government in some or the other way and one cannot even imagine life without postal services. Hence, I would like to request regarding construction of a Post Office Building at Mosra, Madnoor & Nizamsagar Mandal Headquarters. That the Mosra Mandal headquarters of Nizamabad Distt, and Madnoor, Nizamsagar Mandal Headquarters of Kamareddy district, erstwhile Nizamabad District in my Parliamentary constituency, have land available for construction of Post Office building. There is a long standing demand from people of above Mandals as they are facing difficulties. Hence it is requested to kindly arrange for construction of a Post Office in above towns on priority basis.

**(xviii) Regarding Social Economic and Caste Census, 2011**

**SHRI E.T. MOHAMMAD BASHEER (PONNANI):** Socio Economic and Caste Census (SECC) 2011 is the first comprehensive exercise to estimate India's rural poverty levels. The analysis of the findings shows that 31.2% of India's rural households can be called poor. About 275 million people in rural areas live in deprivation, a state of being where people struggle to make subsistence living. In 2002 a similar census had estimated India's rural poverty at 36% of the population, about 267 million. In 10 years only 8 million people moved out of poverty. The SECC data analysis categorizes the population on the deprivation levels and will help the government prioritize schemes meant for the most deprived. The study also analyzed data from a caste wise breakdown of population for the first time since 1931. The SECC analysis uses an exclusion- inclusion method to do a headcount of the poor.

I invite the attention of the Government towards the findings of the Census.

**(xix) Regarding more railway facilities in North eastern States**

**SHRI RADHESHYAM BISWAS (KARIMGANJ):** People of Barak valley though connected with railway network with broad gauge are not getting full facility till date. The ratio of existing trains on all routes including Badarpur /Lumding and Churaibari/Agartala is still very slow. Passenger trains from Boirabhi to Silchar and Karimganj to Dullabchera are not sufficient and passengers are facing problems due to shortage of passenger reservation system and ticket counters. I request the Railway Minister to solve these problems immediately for the interest of people of NE states.

I would like to request Hon'ble Railway Minister to introduce some more new trains for people of Northeastern states viz. (a) Introduction of Rajdhani Express from Agartala to New Delhi (b) Express train from Boirabhi to New Delhi, Kolkata, Chennai and Mumbai (c) Daily Intercity Express from Boirabhi to Guwahati and Tinsukiya (d) More passenger trains from Silchar to Boirabhi, Dullabchera and Agartala.

Lastly, I request to start immediate construction of railway line from Patharkandi to Kahnmun of Mizoram.

**(xx) Need to extend Jaijon-Rahon-Jalandhar train upto Amritsar**

**SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB):** Jaijon-Rahon-Jalandhar Train is the life-line of Doaba region of Punjab and most of my constituency and native village of Shaheed Bhagat Singh fall on this route. A large number of people of the area want to extend this service up to Amritsar. Hon'ble Railway Minister declared its expansion up to Amritsar within three months when he visited Khatkar kalan, the native village of Shaheed Sardar Bhagat Singh two years ago. But unfortunately it has not been done till now.

I would urge upon the Government of India to implement the commitment of hon'ble Minister of Railway to extend Jaijon-Rahon-Jalandhar train upto Amritsar. I would also urge upon the Union Government to a make new Rail link from Rahon to Khanna via Samrala.

... (*Interruptions*)

---

**15.05 hours****PERSONAL EXPLANATION UNDER RULE 357**

*[Translation]*

**HON. SPEAKER:** Jyotiraditya ji, make your point in two minutes.

**SHRI JYOTIRADITYA MADHAVRAO SCINDIA (GUNA):** Madam Speaker, in the last two days, Veerendra Kumar ji and Shri Manohar Utwal, both have made erroneous remarks and incorrect statements against me, inside as well as outside this House, Nand Kumar Chauhan ji has also given similar statement. He has said that I made a statement against the Dalit society, he has said that the site of the gathering washed with Ganga jal, it is absolutely wrong... \* and is baseless allegation.... (*Interruptions*)

Madam Speaker, today I challenge them that in my presence, neither a single incident has happened in front of me, nor that place of assembly has been washed, or said anything, these people allege, there is a video record of the entire programme. I challenge them that alleging such baseless allegations which are their habit, I am shocked by them and their party.... (*Interruptions*) When we take oath in the House, we swear that we will speak the truth, say nothing but the truth. My reputation, which was earned through my hard work of 15 years, I have worked hard for 15 years, I have fought for every society, these people are maligning that.

---

\* Not recorded

I demand with folded hands that if I have said something, if I have done something, today I am ready to resign from this House, but if it is wrong, then Virendra Kumar ji, Manohar Utwal ji and Nand Kumar Chauhan should resign.

Madam Speaker, they must apologize publicly at least, I request you with folded hands.

**HON. SPEAKER:** Now Item No. -14, Mr. Prakash Javadekar.

... (*Interruptions*)

**HON. SPEAKER:** Please sit down.



**SHRI JYOTIRADITYA MADHAVRAO SCINDIA:** He has hurt my reputation.... (*Interruptions*) I need your protection. ... (*Interruptions*) In this country, the people who talk about Dalits.

**HON. SPEAKER:** Please sit down.

. . . (*Interruptions*)

---

**15.07 hours****INDIAN INSTITUTES OF INFORMATION TECHNOLOGY  
(AMENDMENT) BILL, 2017**

*[English]*

**THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR):** Madam, I beg to move\*:

“That the Bill further to amend the Indian Institutes of Information Technology Act, 2014, be taken into consideration.”

*[Translation]*

**HON. SPEAKER:** Please sit down.

*. . . (Interruptions)*

**SHRI PRAKASH JAVADEKAR:** After the bifurcation of Andhra Pradesh, a new IIT at Kurnool is to be set up with the Government money.

*...(Interruptions)*

*[English]*

**HON. SPEAKER:** Nothing will go on record except what Shri Prakash Javadekar is speaking.

*...(Interruptions)... \*\**

---

\* Moved with the recommendation of the President

\*\* Not recorded

*[Translation]*

**SHRI PRAKASH JAVADEKAR:** This Bill has come to set up IIT. ...*(Interruptions)* Consider this for sure. ... *(Interruptions)* It also has two consequential amendments. ... *(Interruptions)* consequential amendments which are important. ... *(Interruptions)* the discussion on it can be started anytime. ...*(Interruptions)*

**HON. SPEAKER:** Please sit down.

... *(Interruptions)*

**15.08 hours**

*(At this stage, Shri Jyotiraditya M. Scindia, Shri K. C. Venugopal and some other hon. Members came and stood on the floor near the Table.)*

*[English]*

**HON. SPEAKER:** Do not do that.

*. . . (Interruptions)*

**HON. SPEAKER:** Shri Jyotiradityaji, this is not fair.

*. . . (Interruptions)*

**HON. SPEAKER:** Nothing will go on record.

*... (Interruptions) ... \**

**HON. SPEAKER:** Shri Jyotiradityaji, go to your seat. Nothing is going on record.

*... (Interruptions) ... \**

*[Translation]*

**SHRI PRAKASH JAVADEKAR:** It also has two consequential amendments. *... (Interruptions)* That is, a Committee was constituted to appoint the Director of IIITs. *... (Interruptions)* In that committee, only the Director of IIIT was appointed. *... (Interruptions)* No one can appoint himself. *... (Interruptions)* It should have been IIIT. *... (Interruptions)* here laws are enacted *[English]* then how could one draw the laws? *... (Interruptions) [Translation]*

---

\* Not recorded

There is an example of that. ... (*Interruptions*) [*English*] Board is empowered to appoint faculties.... (*Interruptions*) [*Translation*] It happens but the board is empowered but only the Assistant Professor is written in it. ...(*Interruptions*) [*English*]‘Assistant professor or above’ [*Translation*] He should have said this.... (*Interruptions*) He did not say.... (*Interruptions*)

**HON. SPEAKER:** Your people will not accept.

. . . (*Interruptions*)

**HON. SPEAKER:** Javadekar ji, wait a minute.

. . . (*Interruptions*)

**HON. SPEAKER:** Kharge Ji.

. . . (*Interruptions*)

*[Translation]*

**SHRI MALLIKARJUN KHARGE (GULBARGA):** We are not heard, Very bad!

*... (Interruptions)*

*[English]*

**HON. SPEAKER:** I am sorry. This is not over.

*... (Interruptions)*

**THE MINISTER OF CHEMICALS AND FERTILISERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR):** Is this the way? ... *(Interruptions)* *[Translation]* What are you saying? ... *(Interruptions)*

*[English]*

**HON. SPEAKER:** This is not fair.

*... (Interruptions)*

*[Translation]*

**HON. SPEAKER:** Hon. Kharge ji, I don't understand one thing.

*... (Interruptions)*

**HON. SPEAKER:** Ananth Kumar ji, you also listen.

*... (Interruptions)*

**HON. SPEAKER:** Hon. Kharge ji.

What is happening, if anybody by mistake touches S.G. then it will be something wrong. This is very wrong. By doing this, anyone sitting on the table can get hurt.

. . . (*Interruptions*)

**HON. SPEAKER:** All of you please go back to your seats.

. . . (*Interruptions*)

### **15.11 hours**

*(At this stage, Shri Jyotiraditya M. Scindia and some other Hon. Members went back to their seats.)*

**HON. SPEAKER:** Hon. Kharge ji, there is no point in shouting. Please, sit down. The House should understand this. I am trying to accommodate everyone and hence I have given Jyotiraditya ji the opportunity to speak today on what he said yesterday. Jyotiraditya ji, you also did not do the right thing. I allowed you to speak, so that it can vent out your anger and still you are coming out and speaking.

. . . (*Interruptions*)

**HON. SPEAKER:** Kharge ji, if all the members will interrupt like this, then where will I get the time to take your name and that is why I have permitted to start the discussion on the bill.

. . . (*Interruptions*)

**HON. SPEAKER:** You also know the rules very well. You should understand that interrupting and speaking like this every day will not work.

. . . (*Interruptions*)

**HON. SPEAKER:** Nothing will go on record.

... (*Interruptions*) ... \*

**HON. SPEAKER:** If you want to fight and don't want to run the House, then let the functioning of House stall.

. . . (*Interruptions*)

**HON. SPEAKER:** Don't teach me Kharge ji, I will let you speak, but there should be no ruckus in the House every day. The discussion on the Bill is yet to begin in the House. If you have to create ruckus, first tell me, I will adjourn the House. I have no objection to that. We will start the discussion on the Bill the day you want. It is not done that you keep making ruckus and we sit back and watch. If that happens, I have no objection in adjourning the House at the moment.

The second thing is that you raise the same matter time and again. I have told you to seek a discussion on this under Rule 193, I have not denied this. We will start the discussion when you will agree but discuss properly. If you want to express someone's grief here, then he has also said that there is no objection, but do not do it in this manner.

. . . (*Interruptions*)

---

\* Not recorded



*[Translation]*

**HON. SPEAKER:** Mr. Virendra Kumar, you sit down. Yesterday you spoke, now they are speaking. Same thing can't be discussed every day.

*. . . (Interruptions)*

**HON. SPEAKER:** You people sit down, I have allowed Mr. Kharge to speak.

*. . . (Interruptions)*

**SHRI MALLIKARJUN KHARGE:** Madam Speaker, it is not a matter of repeatedly raising the issue of cow vigilantes. I want to talk about Mr. Scindia. You know the young man who has been representing in this House for 15 years.... *(Interruptions)* You know that they are never against Dalit and have not said anything against Dalit till date.... *(Interruptions)* In this House, he has fought in the favor of Dalit and many times he has given proposal in the House to solve their problems. If any work is done to tarnish the image of such persons, to harm their image, then it is not right. That is why all those things he has said should be removed. ...*(Interruptions)*

Madam Speaker, we do not want to stall the business of the House.... *(Interruptions)* You know how many bills have been taken up, so many bills have been passed during your tenure. If we have not co-operated, had they been passed? ... *(Interruptions)* Instead of asking the Minister of Parliamentary Affairs, try to solve this problem... \*... *(Interruptions)* Tell them first.... *(Interruptions)*

---

\* Not recorded

**HON. SPEAKER:** It will not go on record. This is wrong, no one lights a fire.

. . . (*Interruptions*)

**SHRI MALLIKARJUN KHARGE:** Hon. Ananth Kumar repeatedly rises and says. Earlier there was Venkaiah Naidu Saheb, after that he came, he's doing the same thing. ...(*Interruptions*)

**HON. SPEAKER:** That thing is over, now go ahead.

. . . (*Interruptions*)

[*English*]

**SHRI MALLIKARJUN KHARGE:** Madam Speaker, six of our members were suspended yesterday and today is already the second day. I appeal to you to kindly revoke their suspension and we can smoothly run the business of the House. This is my request to you. You are very kind hearted and in such things you can take this decision.

[*Translation*]

**HON. SPEAKER:** I'm kind hearted, that's why you can throw anything at me.

. . . (*Interruptions*)

**SHRI MALLIKARJUN KHARGE:** Madam Speaker, in Parliamentary Democracy this sometimes happens in emotions. ... (*Interruptions*) It also happened when you used to sit here. ... (*Interruptions*)

**HON. SPEAKER:** Will you support it?

. . . (*Interruptions*)

**SHRI MALLIKARJUN KHARGE:** It happened then. ... (*Interruptions*) it happens in democracy. We all have to run this House together. ...(*Interruptions*) Everyone has to pass this bill together. We all need to solve people's problems together. Therefore, I request you to draw this suspension order.... (*Interruptions*)

**HON. SPEAKER:** Now this will not be discussed.

. . . (*Interruptions*)

**SHRI ANANTHKUMAR:** Madam Speaker, I have to speak. They have mentioned me. ... (*Interruptions*)

**HON. SPEAKER:** All right. But, I have expunged it.

**SHRI ANANTHKUMAR:** Hon. Speaker, Madam, Shri Kharge Saheb is very experienced. He knows how to light a fire and douse it. He knows it all. ... (*Interruptions*) But this should also be in their cognizance, I am saying with humility, for more than 50 years they were the ruling party, we remained in opposition. It is evident in history how many times they gave opportunity to the rest of the people while they were in the ruling party. I don't want to say much about it. But Hon. Venkaiah ji did a very good job as Parliamentary Affairs Minister. We also want to run the House. The <sup>[Translation]</sup> House has been functioning for the last three years with the cooperation of all. We are passing the bill with the cooperation of all. If an obstruction or interruption is made here, then it is painful for us too. That's why I request everyone to run the House together. In the incidents that took place yesterday, papers were torn

and thrown at you and paper balls were made and thrown at you...  
(*Interruptions*) It was not a parliamentary practice. It was an  
unparliamentarily behavior. ... (*Interruptions*) It was very shameful and a  
black day. ... (*Interruptions*)

**HON. SPEAKER:** You threw papers, don't club both matters.

... (*Interruptions*)

**SHRI ANANTHKUMAR:** It was a black day in Parliamentary history.  
...(Interruptions) That is why you took action with the consent of everyone.  
Hon. Mr. Mallikarjun Kharge should also understand this. If Mallikarjun  
Kharge ji feels that yesterday's incident was justified, tearing and throwing  
paper, making balls of it and throwing it on the Speaker, particularly on a  
woman Speaker, he feels it was justified, then he should stand up and say that  
this is a parliamentary tradition, a part of the Parliamentary tradition. ...  
(*Interruptions*) I don't think it is a part of Parliamentary tradition because we  
have never extended the period of Parliament, not even adjourned the  
Parliament, we have not created an emergency-like situation all over the  
country. ... (*Interruptions*) We stood by the Parliament, stood with the  
democracy. ... (*Interruptions*) That is why Shri Kharge should not teach us  
these lessons.... (*Interruptions*)

**HON. SPEAKER:** The things around will not go on record except what Shri  
Ananthkumar has to say. The Hon. Minister will speak

... (*Interruptions*)

**SHRI ANANTH KUMAR:** Congress party that strangled the Parliament and democracy, should not teach Parliamentary lessons to Bharatiya Janata Party-N.D.A. that is all I would like to say. We want the Parliament to run. We want to discuss every topic. We are ready for discussion. Our most experienced Shri Kharge Saheb should follow the process in this regard. We have been debating for the last three years. ... (*Interruptions*) day before yesterday we also had debate about agriculture. We are ready to discuss it today as well.

**HON. SPEAKER:** Everyone will not speak together. It is not Zero Hour.

... (*Interruptions*)

[*English*]

**PROF. SAUGATA ROY (DUM DUM):** Hon. Speaker Madam, today is a very important day in the country. ... (*Interruptions*) The new President has taken oath. Now your kindness is on test. Shri Kharge has already said that you are a kind-hearted lady and it is your intention to run the House properly. ... (*Interruptions*) Nobody says that throwing papers at the hon. Speaker is approvable. But all I want to say is that section 374(A), under which you have taken action against some hon. Members, also has a provision that even after the Members are named by the Speaker and suspended for five days, the suspension can be withdrawn any time. ... (*Interruptions*) I appeal to the milk of human kindness in you. The Members may have done something in their emotions. But the House is with you in wanting to run the House. I would also request hon. Minister Shri Ananth kumar to come forward to move a motion for revoking their suspension. ... (*Interruptions*) While we are here, we are

celebrating the joining of a new President and we must show that we are broad-hearted and have power to accommodate so that the House from henceforth can run peacefully. ... (*Interruptions*) It is my humble appeal to you to use the provision under section 374(A) and apply your power to withdraw the suspension against the six Members.

[*Translation*]

**HON. SPEAKER:** Mohammad Salim ji, will you also speak the same thing?

... (*Interruptions*)

**HON. SPEAKER:** I cannot allow everyone to speak on this subject. I have to start discussion on the Bill.

... (*Interruptions*)

**SHRI MOHAMMAD SALIM (RAIGANJ):** Madam Speaker, whatever is happening is very sad. I believe that the kind of chaotic atmosphere being created here is below the dignity of our House. Thus I request you. You are the custodian. No matter whose Government is in power, no one approves of such an environment at any stage that the Chair... (*Interruptions*) Listen to me the persons sitting on treasury benches should be more generous. They shouldn't be so irritated at everything. I am requesting you, not them. You decided yesterday on the status of the House. I am not explaining that sentence. Even today, you see that like yesterday the temperature has not decreased, but it is increasing.

I am not talking about Mr. Kharge that he is putting fuel to fire on this subject, but none of us should do such thing. Only you have the capacity to do

this. You must have reconsidered the decision that you took yesterday. Your yesterday's anger may have diminished a little today. You are laughing a lot today. I think you should reconsider the suspension of Members and give the House a chance to function properly. We are looking forward to have debate on the subject of 'mob lynching'. If the treasury benches are ready to have debate on this, it should be taken up.

**HON. SPEAKER:** I am not speaking anything on this right now, because you were also in the well. You also came to the well. So many members came to the well. The decision I have given is for two different reasons. Think a little about it. We are currently discussing the bill.

*. . . (Interruptions)*

### **15.24 hours**

*(At this stage, Shri Ravneet Singh, Shri D.K. Suresh and some other hon. Members came and stood on the floor near the Table.)*

**SHRI PRAKASH JAVADEKAR:** Madam Speaker, as I said it is a very small Bill. A new NIT has been opened at Karnul in Andhra Pradesh. Andhra Pradesh was divided during the UPA government. This Bill is part of the law enacted at that time. This commitment was made in that. We are going to fulfil this commitment. That is why this bill is important. If anyone has something to say on this, he can say it, but basically the issue is that this NIT has been started in Kurnool and its sessions have also started there. It is operational since last 2 years. Now we have to add it to the schedule. *... (Interruptions)*

*[English]*

**HON. SPEAKER:** You do not want to discuss.

... (*Interruptions*)

**HON. SPEAKER:** This is not the way.

... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** I can't do anything if you don't want to run the House...

... (*Interruptions*)

*[English]*

**HON. SPEAKER:** The House stands adjourned to meet on Wednesday, the 26<sup>th</sup> July, 2017 at 11 a.m.

**15.25 hours**

*The Lok Sabha then adjourned till Eleven of the Clock on  
Wednesday, July 26, 2017/Shravana 4, 1939 (Saka).*

---



**INTERNET**

The Original version, English version and Hindi Version of Lok Sabha proceedings are available on Parliament of India Website at the following address:

<https://sansad.in/ls>

**LIVE TELECAST OF PROCEEDINGS OF LOK SABHA**

Lok Sabha proceedings are telecast live on Sansad TV Channel. Live telecast begins at 11 A.M. every day the Lok Sabha sits till the adjournment of the House.

---

**©2017 By Lok Sabha Secretariat**

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in  
Lok Sabha (Fifteenth Edition)

---